

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:266

ANSWERED ON:03.07.2009

ALLOTMENT OF HOUSES UNDER IAY

Jaiswal Shri Gorakh Prasad ;Vasava Shri Mansukhbhai D.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

(a) whether the Government has received complaints regarding allotment of houses under the Indira Awaas Yojana (IAY) to the non-deserving people who are already having houses.;

(b) if so, the details of such cases noticed during the last three years, State-wise; and

(c) the action taken by the Government against those found guilty and the outcome thereof ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN'ADITYA')

(a) to (c): During the last three years, eight complaints regarding irregularities in implementation of Indira Awaas Yojana (IAY) were received in this Ministry and these were forwarded to the concerned State Governments for further necessary action. However, among these complaints, there was only one case wherein the complaint was regarding allotment of IAY house to a person already having a house. In this case, the residents of Gram Panchayat - Panchal, Block Sonamukhi, District Bankura of West Bengal had specifically alleged vide their complaint dated 25.9.2008 that Smt. Annapurna Datta of that village was allotted an IAY house even when she already had a house. The matter was referred to the State Government of West Bengal on 13.10.2008 for taking immediate necessary action.